

(b) whether it is also a fact that the enormity of recent hauls indicates that drug trafficking is on the rise and the drug market is on upswing, both in transit and consumption; and

(c) if so, the steps Government propose to take to curb drug trafficking in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) No, Sir.

(c) Does not arise.

### **Enforcement of ban on child labour**

1589. SHRIMATI S. G. INDIRA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government had written to various State Governments to enforce the ban on employment of children as domestic servants and as labourers;

(b) if so, the details thereof; and

(c) whether it is also a fact that Government had directed various departments to strictly enforce the ban in their respective units?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) to (c) As the State Governments are the "appropriate" Governments for implementation of the Child Labour (Prohibition & Regulation) Act, 1986 in their respective areas, they have been advised for taking all appropriate measures for effective implementation of the notification issued by the Government prohibiting the employment of children as domestic workers or servants and in dhabas (roadside eateries), restaurants, hotels, motels, tea-shops, spas and other recreational centers etc. In this connection, the then Union Labour Minister had written to all the Chief Ministers and the Union Labour Secretary had also taken up this issue with the Chief Secretaries of all State Governments/ UTs for strict enforcement.

In addition, the then Union Labour Minister had written to the other Central Government Ministers to give wide publicity to the Notification and to ensure coordination and convergence of existing Central Government

Schemes in the rehabilitation measures for the effective implementation of the recent Notification dated 10th October, 2006.

**Schools for child labourers**

†1590. SHRI RAJ MOHINDER SINGH MAJITHA:  
SHRI RAM JETHMALANI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that a proposal to increase a number of schools for child labourers in the country is under consideration of Government;

(b) if so, the broad outlines of the said proposal; and

(c) the total number of child labourers these schools will have the capacity to admit?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) and (b) Yes, Sir. The Government proposes to expand the National Child Labour Projects (NCLP) Scheme during the Eleventh Five Year Plan. The objective is to increase the coverage in the country as also introduce new components into the existing programme. However, it is subject to the necessary approvals.

(c) Under the NCLP Scheme, the objective is to cover all the child labour in the endemic districts working in notified hazardous occupations/processes.

**Rajiv Gandhi Shramik Kalyan Yojana**

1591. SHRI ABU ASIM AZMI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the scheme to provide social security to unemployed workers by the ESIC under Rajiv Gandhi Shramik Kalyan Yojana in 2005, has failed miserably;

(b) if so, the main reasons therefor, togetherwith the amount sanctioned for the purpose and the amount utilized, till date; and

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†Original notice of the question was received in Hindi.